

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 24 of 2005

Tuesday, this the 11th day of January, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. S. Sunilkumar,  
S/o K. Sreenivasan,  
Part-time Employee,  
Chirayinkeezhu Post Office,  
Residing at Asanvilakom,  
Pandakasala, Chirayinkeezhu. ....Applicant

[By Advocate Shri G. Sasidharan Chempazhanthiyill]

Versus

1. Sub Divisional Inspector of Post Offices,  
Attingal Sub Division, Attingal.  
2. Senior Superintendent of Post Offices,  
North Division, Thiruvananthapuram.  
3. Chief Postmaster General,  
Kerala Postal Circle, Thiruvananthapuram.  
4. Union of India represented by its  
Secretary, Ministry of Communications,  
New Delhi. ....Respondents

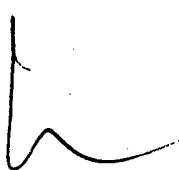
[By Advocate Shri T.P.M. Ibrahim Khan, SCGSC]

The application having been heard on 11-1-2005, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant is working as a Part-time Contingent employee. He claims to be qualified in all respects for appointment to ED posts when a vacancy of EDDA Altharamoodu Post Office arose. He has sent a representation claiming preference under Annexure A5 for appointment as EDDA Altharamoodu Post Office, which has not been considered. He filed another representation dated 1-9-2004 (Annexure A4), which is not yet replied.



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2. Shri G.Sasidharan Chempazhanthiyil appeared for the applicant and Shri TPM Ibrahim Khan, learned SCGSC appeared for the respondents.

3. When the matter came up for hearing, learned counsel for the applicant submitted that the applicant will be satisfied if a limited direction is given to the respondents to consider and dispose of Annexure A4 representation within a time frame. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.

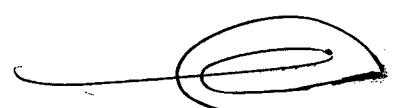
4. In the interest of justice, we direct the 2nd respondent to consider Annexure A4 representation dated 1-9-2004 with special reference to the rules governing the subject and pass appropriate orders thereon within a period of one month from the date of receipt of a copy of this order.

5. The Original Application is disposed of as above at the admission stage itself. In the circumstances, there is no order as to costs.

Tuesday, this the 11th day of January, 2005

H.P. DAS

ADMINISTRATIVE MEMBER



K.V. SACHIDANANDAN  
JUDICIAL MEMBER

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